

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA

UNSTARRED QUESTION NO. 2469
TO BE ANSWERED ON MARCH 17, 2021

EXTENSION OF ARHCS SCHEME

NO. 2469. SHRI SUJEET KUMAR:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

whether Government will consider extending the Affordable Rental Housing Complexes (ARHCS) scheme to houses other than Government houses lying unused for providing affordable housing on rent to the poor in order to meet the gap on required dwelling units?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)

No, Sir. The Scheme for Affordable Rental Housing Complexes (ARHCs) is being implemented through following two Models:

1. Model-1: Utilising existing Government funded vacant houses in cities by converting them into ARHCs under Public Private Partnership (PPP) mode or by public agencies.
2. Model-2: Incentivising Private/Public Entities to Construct, Operate and Maintain ARHCs on their own available vacant land.

However, States/Union Territories (UTs)/Urban Local Bodies (ULBs)/Parastatals may also utilise their vacant Economically Weaker Section (EWS)/Low Income Group (LIG) housing complexes developed from own funds by converting them into ARHCs under PPP mode through Concessionaire or by public agencies and will be eligible for similar incentives/ benefits on the same lines as of Model-1.
